

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 313 OF 2017 &
IA NO. 779 OF 2017

Dated : 11th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s Aurum Renewable Energy Pvt. Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission &Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Srivastava
Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal
Mr. Nikhil Nayyar for R-1

Mr. M. G. Ramachandran
Ms. Anushree Bardhan for R-2

Mr. Ruchir Mishra
Mr. Sanjeev K. Saxena for R-3

Ms. Swapna Seshadri
Mr. Ashwin Ramanathan for R-10 to R-12

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava
Ms. Harshita Sinha for R-13

ORDER

The learned counsel appearing for the Respondent No. 10 to 12 submits that they will file vakalatnama as well as the reply during the course of the day after serving copy on the other side.

Submissions made by the learned counsel appearing for the Respondent Nos. 10 to 12, as stated supra, are placed on record.

The learned counsel appearing for the Respondent No. 10 to 12 is permitted to file vakalatnama as well as the reply during the course of the day after duly serving copy on the other side.

The learned counsel appearing for the Appellant requests for four weeks' time to file the rejoinder. Accordingly, the learned counsel appearing for the Appellant is granted four weeks' time to file the rejoinder on or before 08.02.2019 after duly serving copy on the other side.

List the matter on **12.03.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member